

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE
COURT COMPLEX, NEW DELHI**

CC No. 126/2019

FIR No. 03/2009

PS: ACB, Delhi

State Vs. Rajeshwari Chauhan & Others

05.09.2020

Present: None for the State.

Accused Rajeshwari Chauhan (A-1), Mahesh Sharma (A-2), R. K. Sharma (A-3), Deepika Chauhan (A-4) and I. S. Pimoli (A-5) in person.

Proceedings against accused V. S. Awasthi (A-6) stands abated.

Sh. Sunil Kapoor, Advocate for A-1 and A-4.

Sh. Dhruv Shukla, Advocate for A-1, A-2 and A-3.

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 417/RG/DHC dated 27.08.2020, through physical Court hearing.

Case has been received from the Court of Sh. Dig Vinay Singh, Ld. Special Judge (PC Act) (ACB)-02, Rouse Avenue District Court, New Delhi vide proceedings dated 02.09.2020.

File perused.

In view of the observations made i.e. the personal reasons cited in proceedings dated 02.09.2020, the instant matter stands withdrawn from the Court of Sh. Dig Vinay Singh, Ld. Special Judge (PC Act) (ACB)-02, Rouse Avenue District Court, New Delhi and is assigned to the Court of Ms. Kiran Bansal, Ld. Special Judge (PC Act) (ACB)-01, Rouse Avenue District Court, New Delhi, to deal with in accordance with law.

Parties are directed to appear before the transferee Court on 07.09.2020 at 10.30 AM.

Ahlmad is directed to send the file, complete in all respects to the Court concerned, after completion of due formalities.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/05.09.2020